THE REPEALING AND AMENDING (THIRD) BILL, 2015

A BILL
to repeal certain enactments and to amend certain other enactments.

Be it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:

1. This Act may be called the Repealing and Amending (Third) Act, 2015.

2. The enactments specified in the First Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

3. The enactments specified in the Second Schedule are hereby amended to the extent and the manner mentioned in the fourth column thereof.

4. The repeal by this Act of any enactment shall not affect any Act in which such enactment has been applied, incorporated or referred to;
and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment provide or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE
(See section 2)

REPEALS

<table>
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<th>Year</th>
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THE SECOND SCHEDULE
(See section 3)
AMENDMENTS

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| 2013 | 14  | The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 | In sections 6, 7 and section 24,—

  (i) for the words "Local Complaints Committee" wherever they occur, the words "Local Committee" shall be substituted;

  (ii) for the words "Internal Complaints Committee" wherever they occur, the words "Internal Committee" shall be substituted. |

| 2014 | 8   | The Governors (Emoluments, Allowances and Privileges) Amendment Act, 2014      | In section 2,—

  (i) the words and figure “section 2 of” shall be omitted;

  (ii) after the brackets and words "(hereinafter referred to as the principal Act)", insert the words and figure "in section 2". |
STATEMENT OF OBJECTS AND REASONS

The Central Government's resolve to bring reform in the legal system of the country, to make it more accessible to the common man and to imbibe the principles of rule of law, has, inter-alia, began with the review of enactments which are obsolete, redundant and unnecessary. In fulfilment of this objective, the Central Government has undertaken a comprehensive review of laws and the legal system with a view to remove incoherent and redundant laws.

2. The primary initiative in this direction was taken to constitute a Committee to review the laws which are obsolete and redundant and can be repealed. A two member Committee was constituted for review of obsolete laws for repeal. The said Committee, based on various Reports of the Law Commission and P. C. Jain Commission, examined the Central Acts which are not relevant or no longer needed and which can be repealed either in whole or in part.

3. The two member Committee identified 1741 Central Acts out of existing 2781 Central Acts lying on the Statute-Book as on 15th October, 2014. The Acts identified for repeal by the said Committee are categorized as (i) 777 Central Acts identified for repeal wholly or in part; (ii) 83 Central Acts relating to State subjects to be repealed by State Legislatures; (iii) 624 Central Appropriation Acts enacted up to the year 2010; and (iv) 257 Appropriation Acts enacted by Parliament for the States under President's Rule to be repealed by such states. The Law Commission, in its 248th, 249th, 250th and 251st Reports on "Obsolete Laws: Warranting Immediate Repeal", inter alia, recommended for repeal of 289 Acts.

4. As a step forward towards this direction, the Central Government has undertaken the following initiatives towards achieving its objective to repeal obsolete and redundant laws. The following Bill, namely, (i) the Repealing and Amending Bill, 2015 (to repeal 35 Acts); (ii) the Repealing and Amending (Second) Bill, 2015 (to repeal 90 Acts); and (iii) the Appropriation Acts (Repeal) Bill, 2015 (to repeal 758 Appropriation Acts) which have been introduced in Parliament and are at different stages. The Bills at Serial Nos. (i) and (ii) have been passed by Parliament and Bill at Serial No. (iii) is pending for consideration in Parliament. On remaining Acts, action for repeal is at different stages.

5. As part of the ongoing initiative of the Central Government, the present proposal is to repeal 187 obsolete and redundant laws lying unnecessarily on the Statute-Book. An appropriate saving clause has been incorporated in the Bill. On being enacted, it would reduce obsolete laws and bring in clarity to those for whose benefit the laws are enacted.

6. The Bill seeks to achieve the aforesaid objectives

New Delhi; D.V. SADANANDA GOWDA

The 11th May, 2015.
LOK SABHA

A BILL

to repeal certain enactments and to amend certain other enactments.

(Shri D.V. Sadananda Gowda, Minister of Law and Justice)